

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-120(PB)/2018

IN THE MATTER OF:

Gupta Power Infrastructure Ltd.
Vs
The Indure Pvt. Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Anant Chandra, Advocate
Mr. KK Krishna Prabhu

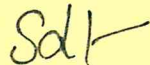
For the Respondent(s):-

ORDER

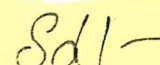
Learned counsel for the petitioner appears. Notice to show cause to the respondent / corporate debtor be issued as to why the application filed under section 9 of the code shall not be admitted.

Process Dasti.

Returnable on 1st March 2018.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)